

ITEM NO.38

Court 2 (Video Conferencing)

SECTION II-C

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

**Petition(s) for Special Leave to Appeal (Crl.) No(s). 707/2019**

**(Arising out of impugned final judgment and order dated 01-05-2017 in CRA No. 441/2016 passed by the High Court Of Himachal Pradesh At Shimla)**

**NARESH BAHADUR SAHI**

**Petitioner(s)**

**VERSUS**

**STATE OF HIMACHAL PRADESH**

**Respondent(s)**

**(IA No. 103636/2021 - GRANT OF BAIL)**

**Date : 25-02-2022 These matters were called on for hearing today.**

**CORAM :**

**HON'BLE MR. JUSTICE UDAY UMESH LALIT  
 HON'BLE MR. JUSTICE S. RAVINDRA BHAT  
 HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA**

**For Petitioner(s) Mr. Ajay Marwah, AOR  
 Mr. Tapan Masta Adv  
 Mr. Ayush gupta Adv**

**For Respondent(s) Mr. Subhro Sanyal, AOR**

**UPON hearing the counsel the Court made the following  
 O R D E R**

**By orders dated 15.12.2021 and 11.01.2022, the Trial Court Record in the instant case was summoned. Appropriate communications were sent to the High Court/Trial Court.**

**The Registry has placed before us communication dated 06.01.2022 received from the Deputy Registrar of the High Court stating that the Trial Court record had not been received by the Registry of the High Court.**

**The matter was adjourned on two occasions to await the**

record. However, as the facts indicate, the record has not yet been received in the Registry of this Court. This has caused serious prejudice to the petitioner who is undergoing sentence and also tends to waste the judicial time.

The Registrar of the High Court, is therefore, called upon to file a report indicating the steps taken pursuant to the order of this Court and the reasons why the record has not yet been sent to the Registry of this Court.

Copy of this order shall also be placed before the Hon'ble Chief Justice of the High Court for his perusal and appropriate action.

The record must be received in the Registry of this Court by 20.03.2022. In case the record is not submitted, the concerned officials from the Trial Court and the High Court shall remain personally present on the next occasion.

List on 25.03.2022.

(INDU MARWAH)  
COURT MASTER (SH)

(VIRENDER SINGH)  
BRANCH OFFICER